

C. A. T. Jodhpur Bench

Date of Order	TA No. 2392/86	Order
13.1.93.	<p>None present on behalf of the applicant.</p> <p>Mr.G.P.Soral - Counsel for the respondents.</p> <p><u>Per Mr. Justice D.L.Mehta :</u></p> <p>Heard the counsel for the respondents.</p> <p>During the pendency of the plaint the plaintiff-applicant has died and his legal representative was brought on record. The plaintiff-applicant was posted at Railway Station Mora. On 21.4.75, 15.9.76 and on 5.6.76 punishments regarding with-holding of two increments without cumulative effect, censure and withholding of passes were imposed on the plaintiff-applicant in various disciplinary proceedings. He has challenged in this plaint-T.A. all the three punishments imposed upon him. This is a case of mis-joinder of causes of action and legality of all the penalties cannot be considered in one plaint-T.A. Apart from that, we have gone through the record and find that there is no force in the T.A. The T.A. is rejected, without any order as to costs.</p>	<p> (B.B. Mahajan) Member (A)</p> <p> (D.L. Mehta) Vice Chairman</p> <p><i>Copy sent to the app Counsel & rep Counsel on vide 784 to 785 Date 1-2-93 mehta</i></p> <p></p>